

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

17. MA/3568/2019, MA/1896/2019, IA/178/2023  
in CP/1631(MB)/2019

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 04.07.2024

NAME OF THE PARTIES: Tirupati Sankalp Realtors Private Limited  
Vs  
Ruhi Realty Private Limited

SECTION: 241(1), 242(4) OF THE COMPANIES ACT, 2013. Rule 11, NCLT Rules, 2016

**ORDER**

1. Mr. Shyam Kapadia a/w Mr. Shry Fatterpekar, Mr. Harsh Thadani i/b Mulla Associates, Ld. Counsel for the Applicants present. Mr. Nausher Kohli a/w Ms. Raveena Kinkhabwala i/b Kanga & Company, Ld. Counsel for the R1 to R4 and R7 to R9 present.
2. By order of the Bench, list this matter on 05.09.2024.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)